

Notifications under Environment (protection) Act, 1986. water (prevention and control of pollution) Cess Act, 1977 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANAGARAJAN KUMARAMANGALAM) (On behalf of Shri Kamal nath): Sir, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 26 of the Environment (protection) Act, 1986:-
- (I) S.O. 114 (E) published in Gazette of India dated the 20th February, 1991 declaring coastal Stretches as Coastal Regulation Zone together with a corrigendum there to published in Notification No. S.O. 190 (E) dated the 19th March, 1991. [Placed in Library See No. LT—583/91]
- (II) S.O. 479 (E) Published in Gazette of India dated the 25th July, 1991 delegating the powers vested in the Central Government under section 5 of the Environment (Protection) Act, 1986 to the State Government of Tripura subject to certain conditions. [Placed in Library See No. LT—584/91]
- (2) A copy of the Water (prevention and Control of Pollution) Cess (Amendment) Rules, 1991 (Hindi and English versions published in Notification No. G.S.R 504 (E) in Gazette of India dated the 25th July, 1991 under sub-section (3)

of section 17 of the Water (Prevention and Control of Pollution) Cess Act, 1977. [Placed in Library See No. LT—585/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1990-91. [Placed in Library See No. LT—586/91]

Statement correcting Reply to U S Q No 4462 dated 26-8-91 regarding litigation cell of Directorate of Estates and reasons for delay in correcting the reply

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): Sir, I bag to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on the 26th August, 1991 to Unstarred Question No 4462 by Shri Uttamrao Patil regarding Litigation Cell of Directorate of Estates; and (ii) the reasons for delay in correcting the reply . [Placed in Library See No. LT—587/91]

Annual Report and Reviews of the working of National Academy of Medical Sciences, New Delhi for 1989-90, National Institute of Homoeopathy, Calcutta for 1989-90, National Institute of Ayurveda, Jalpur for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HELATH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): Sir , I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Academy of Medical Sciences, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT—588/91]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homeopathy, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homeopathy, Calcutta for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT—589/91]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the government on the working of the National Institute of Ayurveda, Jaipur, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library See No. LT—590/91]
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1988-89 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library See No. LT—590/91]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library See No. LT—591/91]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer centre, Trivandrum, for the year 1989-90.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. [Placed in Library See No. LT—592/91]

Notifications under workmen's compensation Act 1923, Employees State Insurance Act, 1948 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): Sir, I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 36 of the workmen's Compensation Act, 1932:-
- (i) The Workmen's Compensation (Transfer of Money) Amendment Rules, 1991 published in Notification No G.S.R. 400 in Gazette of India dated the 6th July, 1991.
- (ii) G.S.R. No . 401 published in Gazette of India dated the 6th July, 1991 repealing the Workmen's Compensation (Transfer of Money, Burma) Rules, 1938.

[Placed in Library See No. LT—593/91]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees State Insurance Act, 1948:-
- (i) The Employees State Insurance (General) (First Amendment) Regulations, 1991 published in Notification No . N—12/13/2/89-P&D in Gazette of India dated the 8th June, 1991.
- (ii) The Employees, State Insurance (General) (Second Amendment) Regulations, 1991, published in Notification No. N-12/13/1/90-P&D in Gazette of India dated the 15th June, 1991. [Placed in Library See No. LT—594/91]
- (3) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No G.S.R.305 (E) in Gazette of India dated the 7th June, 1991 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act., 1970 [Placed in Library See No. LT—595/91]
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi for the year 1989-90 together with Audit Report thereon under sub-section (9) of section 5A of the Employees Provident Fund and Miscellaneous Provisions Act, 1952.
- (5) A statement (Hindi and English versions) showing reasons for